

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

IA(I.B.C)/791(CH)2023

IA(I.B.C)/671(CH)2021

IA(I.B.C)/306(CH)2021

IA(I.B.C)/99(CH)2022

In

CP(IB) No. 167/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Darshan Anil Lodha

...Petitioner-Operational Creditor

Versus

**Kopargaon Ahmednagar Tollways ... Respondent-Corporate Debtor
(phase- 1) Pvt. Ltd.**

Under Section: 9, 30, 60(5), IBC 2016

Order delivered on 16.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant/RP : Mr. Akaant Kumar Mittal, Advocate in all IAs.

For the respondent-SRA : Mr. Vipul Joshi, Advocate in IA No. 791/2023.

For the Respondent : Mr. Vishav Bharti Gupta, Advocate in
IA(I.B.C)/306(CH)2021, IA(I.B.C)/99(CH)2022.
None for the remaining respondents.

ORDER

**IA(I.B.C)/791(CH)2023, IA(I.B.C)/671(CH)2021, IA(I.B.C)/306(CH)2021,
IA(I.B.C)/99(CH)2022**

At the request of the learned counsel for the RP, let the matter be listed
before the Regular Bench on 15.05.2024.

Sd/-
**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-
**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**